

versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Export Credit and Guarantee Corporation Limited, Bombay, for the year ended 31st December, 1976.

(ii) Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay for the year ended 31st December, 1976 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1368/77].

(b) (i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1976-77.

(ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1369/77].

(c) (i) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1976-77.

(ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1370/77].

NOTIFICATION UNDER ALL-INDIA SERVICES ACT

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): I beg to lay on the Table a copy of the **All-India Services (Provident Fund) Amendment Rules, 1977** (Hindi and

English versions) published in Notification No. G.S.R. 1657 in Gazette of India dated the 10th December, 1977 under sub-section (2) of section 3 of the All-India Services Act, 1951. [Placed in Library. See No. LT-1371/77].

ANNUAL REPORTS OF ORIENTAL FIRE AND GENERAL INSURANCE CO. LTD., UNITED INDIA FIRE AND GENERAL INSURANCE CO. LTD. NATIONAL INSURANCE CO. LTD., AND GENERAL INSURANCE CORPORATION OF INDIA LTD AND STATEMENTS

SHRI H. M. PATEL: I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Annual Report of the Oriental Fire and General Insurance Company Limited, New Delhi, for the year ended 31st December, 1975 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid. [Placed in Library. See No. LT-1372/77].

(b) (i) Annual Report of the United India Fire and General Insurance Company Limited, Madras, for the year ended 31st December, 1975 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid. [Placed in Library. See No. LT-1373/77]